

FORM No.4

O.A. No.....
PAGE No.....

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ORDER OF THE REGISTRY

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ORDER OF THE TRIBUNAL

16th Dec 2010
RA 6/10 (20)

None appears for the Applicant nor the Applicant is present. However, Mr.P.Shankaran Nair, learned counsel for the Respondents is present.

Call this matter on 22.02.2011 for consideration of the RA.

Send copies of this order to the Applicant and the Respondents.


(Hriday Narain)
AM


(Manoranjan Mohanty)
VC

22nd Feb 2011
RA No.6/10 (14)
In OA 82/03

Heard Mr.S.K.Garg, learned counsel for the Applicant and Mr.P.Shankaran Nair, learned counsel for the Respondents.

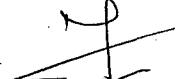
OA No.82/03 was dismissed on 8th Oct 2004. By way of filing Review Application No.6/10 the Applicant has virtually sought a re-hearing of the matter. He has filed a petition for condonation of delay, vide MA No.438/10. Respondents have filed a reply/objection to the petition for condonation of delay.

Having heard the learned counsel for the parties, we are not satisfied that enough reason has been shown for condonation of delay of 6 years. We have also not found any reason to review the order dated 8th Oct 2004 of this Tribunal rendered in OA No.82/03.

Both RA No.6/10 and MA No.438/10 are accordingly dismissed.

Send copies of this order to the Applicant and the Respondents in the address given in the RA.


(Hriday Narain)
AM


(Manoranjan Mohanty)
VC